

ITEM NO.13

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).172/2023

SHAILENDRA MANI TRIPATHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.31053/2023-EXEMPTION FROM FILING O.T.)

Date : 24-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Vishal Tiwari, Adv.
Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.
Mr. Shailendra Mani Tripathi, Adv.
Mr. Rahul Kumar, Adv.
Ms. Manisha, Adv.
Mr. Upendra Mani Tripathi, Adv.
Mr. Aakar Shrivastav, Adv.
Mr. Abhishek Jaiswal, Adv.
Mr. Rajvardhan Singh, Adv.

For Respondent(s) Mr. Satya Mitra, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petition under Article 32 of the Constitution seeks a direction to all the States to frame a policy for menstrual pain leave for female students and working women under the provisions of the Maternity Benefit Act 1961.
- 2 Having regard to the policy dimensions which are involved in the matter, we are of the considered view that it would be appropriate if the petitioner submits a representation to the Union Ministry of Women and Child Development which may take an appropriate decision.

3 The petition is accordingly disposed of.

4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR